

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/68(KB)2023
IA(I.B.C)/401(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23RD APRIL 2024

IN THE MATTER OF	ADITYA BIRLA FINANCE LIMITED VS MANISH MUKIM
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Rishav Banerjee, Adv.] For the Financial Creditor
Mr. R. Ray, Adv.]

Mr. Rahul Parasrampurua, Adv.] For the RP
Ms. Saloni Agarwal, Adv.]

Mr. Mital Chakraborty, Adv.] For the Personal Guarantor
Ms. Rashmi Singhee, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the parties present.
2. Let an objection, if any, to the said Report be raised by the Personal Guarantor within a period of one week.
3. Therefore, a last chance is given to the Personal Guarantor, **failing which appropriate Orders towards admission would be passed** in the matter on the next date of hearing.
4. List the matter for further consideration on **24.05.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**